

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:945  
ANSWERED ON:09.03.2005  
SUSPENSION TERMINATION OF OFFICERS  
Gawali Smt. Bhavana Pundlikrao

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of IAS, IFS, IRS and IPS officers suspended or terminated on charges of corruption during the last three years;
- (b) the action taken against them;
- (c) the policy of the Government to prevent corruption in high places;
- (d) the details thereof;
- (e) whether the Government proposes to bring any changes in the Prevention of Corruption Act, 1988; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a), (b), (c), (d), (e) & (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO LOK SABHA UNSTARRED QUESTION NO. 945 FOR ANSWER ON 9.3.2005

(a): During the years 2002, 2003 and 2004-14 officers of IAS; 16 officers of IFS; 24 officers of IRS and 7 officers of IPS were suspended and 3 officers of IAS awarded the penalty of compulsory retirement on charges of corruption.

(b), (c), (d), (e) & (f): The All India Services (Discipline and Appeal) Rules, 1969 as well as the Central Civil Services (Classification, Control and Appeal) Rules provide for suspension when departmental proceedings are pending or contemplated or when criminal cases are under investigations or trial. According to the recommendations of the Investigating Agency, cases are sent for prosecution or departmental proceedings initiated. Further action against such officers is dependent on the outcome of the trial/ departmental enquiry.

The Government is fully alive to the need for corruption free administration and the fight against corruption is a continuing process. The policies on anti-corruption are modified from time to time to make them more responsive to the changing environment. The Prevention of corruption Act, 1988, the All India Services (Discipline & Appeal) Rules, 1969 as well as the Central Civil Services (Classification, control and Appeal) Rules are the provisions under which action is taken against officers found to be guilty of corruption. The provisions of the above mentioned Act/ Rules are amended from time to time to take care of any loop-holes therein.